

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

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**Cr. Appeal (D.B.) No. 1035 of 2009**

Jitendra Bhuiya ... .. Appellant

Versus

The State of Jharkhand ... .. Respondent

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**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR  
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant : Mr. Arwind Kumar, Advocate  
For the State : Mr. Ravi Prakash, Spl.P.P.

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**10/09.07.2020:** Hearing of this criminal appeal has been convened and conducted through video conferencing.

Mr. Arwind Kumar, the learned counsel for the appellant states that the appellant has remained in custody for more than fourteen years. However, he has no information whether he has completed twenty years with remission, or not and whether his case was placed before the State Sentencing Review Board.

We find that in this case also any report or affidavit as ordered by this Court on previous occasions has not been filed.

Mr. Ravi Prakash, the learned Special Public Prosecutor states that this criminal appeal was previously prosecuted by Mr. Vinay Kumar Tiwary, the learned Additional Public Prosecutor, however, now he is not representing the State and he has been asked to appear and seek adjournment.

Post this matter on 13.07.2020 along with Cr. Appeal (D.B.) No. 510 of 2013.

**(Shree Chandrashekhara, J.)**

**(Ratnaker Bhengra, J.)**